

Masjid in Delhi have come to the notice of the Union Government;

(b) if so, the details thereof;

(c) the number of persons arrested in this connection during 1990, 1991 and 1992 so far and the action taken against them; and

(d) the number of persons prosecuted during the above period?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): (a) The Delhi Police has reported that no such case has come to their notice.

(b) to (d). Do not arise.

Construction of HBJ Gas Pipeline

9354. SHRI DHARAMPAL SINGH MALIK: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Gas Authority of India Limited has released the retention money after issuing completion certificate including the 90 days Test Run Certificate which confirms the total integration of the system with regard to the construction of the HBJ gas pipeline;

(b) if so, the reasons therefor;

(c) if so, the reasons for which GAIL is applying liquidated damages to the contractor if GAIL is able to sell the full quantity of gas that HBJ can transport; and

(d) the reasons for which GAIL has stopped payment to the consortium since 1989?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) to (d). There are various disputes between Gas Authority of India Ltd., and their contractor, with regard to the construction of the HBJ pipeline. The matter is sub-judice.

Uniform Rates of Commission to Petroleum Dealers

9355. SHRI A. VENKATA REDDY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the rates of commission offered to the petroleum dealers are uniform;

(b) if not, the details thereof and the reasons therefor;

(c) whether the Government have received any representation including from Members of Parliament with regard to the increase of the commission to the small and marginal petrol dealers; and

(d) if so, the action taken thereon?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) and (b). Rates of commission available to dealers of MS/HSD are as follows:

Commission (Rs./KL)

<i>Slabs (Volume of sales) (Kh/Per annum)</i>	<i>MS 87</i>	<i>HSD</i>
I. 0-360	308	145
II. 361-600	229	101
III. 601-1080	204	77
IV. Above-1080	172	70

(c) Yes, Sir.

(d) The matter is under the consideration of the Government.

[*Translation*]

Exploration of Oil and Natural Gas in Bihar

9356. SHRI BHOGENDRA JHA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the places in Bihar selected for the exploration of petroleum and natural gas and also the places where exploration work has been started and the quantum of these products likely to be drilled out therefrom; and

(b) the action being taken to start the drilling work at 'Dullapatti' in Madhubani district, Rakhsol of Champaran district and other places?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) Apart from geo-scientific surveys 5 exploratory wells viz. Raxaul-1, Purnea-1, Madhubani-1, Gandak-1 and Ganauli-1 have been drilled. Drilling at well Kadmaha-1 in West Champaran District is in progress. Seismic surveys are also being carried out near Purnea. No hydrocarbons have been found so far.

(b) Wells Madhubani-1 and Raxaul-1 have been drilled in Madhubani and Champaran districts respectively and no encouraging results were obtained to pursue further exploration in the area.

[*English*]

International Non-Governmental Conferences

9357. SHRI SYED SHAHABUDDIN: Will the Minister of EXTERNAL AFFAIRS be

pleased to state:

(a) the names, venues, dates and purpose of International Inter-governmental Conferences during 1991 and 1992 in which the Government was represented at the Ministers level and at the official level, separately; and

(b) the names, venues, dates and the purpose of International non-governmental Conferences in which the Government sponsored delegates and non-official delegates participated, separately?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO): (a) and (b). The information is being compiled and will be placed on the table of the House.

Grant of Pension to Arya Samaj Movement Freedom Fighters

9358. SHRI BHUPINDER SINGH HOODA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Supreme Court in a Writ Petition (Civil) No. 75 of 1991 has directed that freedom fighters who participated in the Arya Samaj Movement be granted pension with effect from August 1, 1980;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (c). Writ Petition (Civil) was filed in the Supreme Court by Shri Suraja Singh and 54 others who participated in the Arya Samaj Movement of 1938-39 and convicted for six months or more but released